

PROF. N. G. RANGA : With great difficulty, they are allowed to make their statements and we find it very embarrassing for us.

MR. SPEAKER : I have not allowed anybody to make a statement.

PROF. N.G. RANGA : Kindly listen to me. My complaint is about the CBI, the Police or other authorities. Why have they given out the name without first of all ascertaining if there is any truth or not? People of different parties are unnecessarily being harassed.

MR. SPEAKER : I am one with you. Why cannot you listen to me? I say that I am one with you.

PROF. N. G. RANGA : Why do you get excited?

MR. SPEAKER : I say I am one with you.

PROF. N. G. RANGA : Are we to shout in order to be heard?

MR. SPEAKER. I am one with you in this. Do you listen?

PROF. MADHU DANDAVATE : Don't be one with him with such violence.

MR. SPEAKER : I am one with him. (*Interruptions*). That is why, I have to tell you that I have to go according to the rules. I cannot break them.

SHRI BHAGWAT JHA AZAD : In the House, we are speaking against black-marketeers, tax evaders and smugglers. They will put our name in the records. Police will find the name and they will say they will charge-sheet. Is this the way of functioning?

MR. SPEAKER : I shall find a way and then do it. I am one with the House wholeheartedly.

PERSONAL EXPLANATIONS UNDER RULE 357

[*English*]

(i) **Shri D.P. Jadeja**

SHRI D. P. JADEJA (Jamnagar) : Under Rule 357 I would like to inform the hon. House the following facts since my name has come up in newspapers as having been mentioned in the charge-sheet made against Shri Rama Swaroop.

I have been in Parliament for three terms. It has always been my endeavour to project a good image of India abroad during my several visits to over fifty countries.

Since 1957 I have been associated with many social and political organisations with a wide range of activities and my public life is an open book.

I have been associated with several Friendship Societies and I have sought to win friends for India abroad and present a good image overseas.

The Indo-German Parliamentary group of which I am a co-convenor is an organisation of Indian and German Parliamentarians to better friendly and closer relations.

I have visited Taiwan to study the ship-breaking industry and possibilities in deep sea fishing joint ventures.

Development of Trade and increase in cultural ties will strengthen our relations and besides my parliamentary duties, I have sought to encourage such constructive activities.

I say it with all emphasis at my command that in no way I associated myself with any antinational activity.

(ii) **Shri Arvind Netam**

SHRI ARVIND NETAM (Kanker) : It is with considerable anguish that I rise today to make a statement under Rule 357. I wish I had been spared from making this statement. However, since the

entire Ramswaroop episode has received wide and extensive publicity and my name has been dragged, I deem it my duty to place the correct facts before this august House and let the hon. Members judge and know the correct position.

The imputation against me is totally baseless. In the first instance, I may mention that I have never met Dr. Rolf Breitenstein. There is, therefore, no question of my attending any dinner hosted by Dr. Rolf Breitenstein of an exclusive nature. Nor I was convener of Indo-Federal Republic of Germany Parliamentary body. I was only a member. The Indo-FRG Parliamentary body was like any other Parliamentary forums between India and some other foreign country. It had a very large membership. And many of my colleagues in this House and Rajya Sabha were members of Indo-FRG Parliamentary Group. I considered nothing wrong in being a member of this Forum since relations between the two countries are friendly and there have been many areas of co-operation between them. The only function which I had attended of Indo-FRG Parliamentary body was held at the Parliament House Annexe,

I have been a member of this august House in the Fifth, Seventh and the present Lok Sabha. I have always stood firm by the oath I have taken as a member of this august House. I have already been guided by the most honourable motives and conduct in the discharge of my functions as a Member of Parliament. I could not conceive of doing anything which would seem remotely regarded as being against the national interest.

Many Members of Parliament have visited Taiwan. I have also visited Taiwan, but by itself this cannot at all be regarded as objectionable or against the interest of the country.

SHRI BRAJAMOHAN MOHANTY (Puri) : Why not the Home Minister make a statement ? It is not so serious ?

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram) : The most disturbing aspect of the whole thing is the role

played by the investigating authorities themselves.

MR. SPEAKER : We will go according to the rules. You can come and see me.

SHRI DINESH GOSWAMI(Guwahati): There is no complaint or allegation against any member. Why then are their names being dragged ?

(Interruptions)

MR. SPEAKER : Let the time come and we will see

12.34 hrs.

BUSINESS ADVISORY COMMITTEE
Twentieth Report

[English]

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM (SHRI**
H.K.L. BHAGAT) : I beg to move :

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 4th March, 1986.”

MR. SPEAKER : The question is :

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 4th March 1986”.

The motion was adopted.

12.35 hrs.

MATTERS UNDER RULE 377

[English]

(i) **Need to improve working of tele-communication system in Kota and Jhalawar districts of Rajasthan.**

SHRI JUJHAR SINGH (Jhalawar): Sir, the operational efficiency of the Tele-